



2026:AHC:155512-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1756 of 2026

Arun Mishra

.....Petitioner(s)

Versus

High Court of Judicature at Allahabad through
Registrar General

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	Ashish Mishra

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner, who is a practising advocate of the Court, seeking direction for enforcement of the Full Court resolution dated 27.08.2008 prescribing Courts sitting hours from 10.00 A.M. to 01.00 P.M. and 02.00 P.M. to 04.00 P.M. with the submissions that certain Courts, on a particular day, had not sit at the given time.
2. The nature of relief, which has been sought in the petition, is based on incomplete facts as the petitioner has not cared to indicate as to how many Courts on that particular day sat beyond the time fixed and continued to discharge the judicial work.
3. Be that as it may, seeking a mandamus, which essentially is directed against the Judges of this Court, cannot be countenanced.
4. The petition is misconceived, the same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

July 28, 2026
Mukesh Pal/Jyotsana